

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 94 of 2003
IN
O.A. No. 3184 of 2002

(2)

New Delhi, this the 7th day of April 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.K. MALHOTRA, MEMBER (A)

Smt. Hemlata, aged 30 years,
3475, Raja Park, Shakur Basti,
Delhi-110034.

....Applicant

(By Advocate : Shri Surinder Singh)

Versus

Prof. Anis A Ansari
Director Central Council for Research,
in Unani Medicine
61-65, Institutional Area,
Janak Puri, D-Block,
New Delhi-110058.

....Respondents

(By Advocate : Shri Madhav Panikar)

ORDER (ORAL)

BY SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

Reply has been filed. It has been pointed that the representation of the applicant had been decided. But simultaneously, it has been pointed that this Tribunal had no jurisdiction to deal with the matter.

2. At this stage, we are not expressing ourselves on the question of jurisdiction. Once the representation has been disposed of, the applicant may take legal course in accordance with law.

3. Rule is discharged.

skm
(S.K. Malhotra)

Member (A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

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